

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 330/MP/2019

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 and Regulation 7(1)(aa) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in the inter-State Transmission and related matters) Regulations, 2009.

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : ACME Solar Holding Limited (ASHL) and Anr.

Respondent : Powergrid Corporation of India Limited (PGCIL)

Parties Present : Shri Vishrov Mukerjee, Advocate, ASHL
Shri Girik Bhalla, Advocate, ASHL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Yogeshwar, CTUIL
Ms. Muskan Agarwal, CTUIL
Shri Hariprasad, CTUIL

Record of Proceedings

At the outset, learned counsel appearing on behalf of the Petitioners submitted that there has been change in the counsel for the Petitioners and sought short accommodation to file vakalatnama. The learned counsel also sought liberty to place on record certain additional submission including the subsequent bill(s) raised by PGCIL.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter as last opportunity. The Petitioner was further directed to file its vakalatnama and additional affidavit, if any, within a week with copy to the Respondent who may file its response thereon, if any within two weeks thereafter.

3. The Petition shall be listed for hearing on 29.11.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

